

FORM A**PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
LOYALTY PRIME INDIA PRIVATE LIMITED**

1. Name of Corporate Person	Loyalty Prime India Private Limited
2. Date of incorporation of Corporate Person	16/02/2015
3. Authority under which Corporate Person is incorporated /registered	Registrar of Companies, Delhi
4. Corporate identity number / limited liability identity number of Corporate Person	U74300DL2015FTC276705
5. Address of the registered Office and Principal office (if any) of Corporate Person	B-7/107A, Flat No 002, Ground Floor, Safdurjung Enclave Extension, New Delhi- 110029
6. Liquidation commencement date of Corporate Person	18th April, 2024
7. Name, address, email address, telephone number and the registration number of the Liquidator	Name: Kanishk Arora Office Address: 105, 1st Floor, 6A/1 WEA, Ganga Chamber, Karol Bagh, New Delhi - 110005 Email Id: info@cskanishkarora.com Telephone No: 9873128780 IBBI Registration No: IBBI/IPA-002/IP-N01270/2023-2024/14327
8. Last date for submission of claims	17th May, 2024

Notice is hereby given that the **Loyalty Prime India Private Limited** has commenced voluntary liquidation on **18th April, 2024**.

The stakeholders of **Loyalty Prime India Private Limited** are hereby called upon to submit a proof of their claims on or before **17th May, 2024** to the liquidator at the address mention against item no. 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 18.04.2024

Kanishk Arora

Place: New Delhi **IBBI Registration No.: IBBI/IPA-002/IP-N01270/2023-2024/14327**

For Loyalty Prime India Private Limited

Kanishk Arora
Liquidator

12

जनसत्ता

19 अप्रैल, 2024

13

फॉर्म ए सार्वजनिक उद्घोषणा

(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड के विनियम 14 के अंतर्गत)
(स्वैच्छिक परिसमापन प्रक्रिया) विनियम, 2017)

लॉयल्टी प्राइम इंडिया प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

कोर्पोरेट व्यक्ति का नाम	लॉयल्टी प्राइम इंडिया प्राइवेट लिमिटेड
कोर्पोरेट व्यक्ति के निगमन की तिथि	16.02.2015
प्राधिकरण जिसके तहत कोर्पोरेट व्यक्ति नियमित/पंजीकृत है	कंपनी रजिस्ट्रार - दिल्ली
कोर्पोरेट व्यक्ति की कोर्पोरेट पहचान संख्या/सीमित देयता पहचान संख्या	U74300DL2015FTC276785
कोर्पोरेट व्यक्ति के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	बी-7/107ए, प्लेट नंबर 002, ग्राउंड फ्लोर, सफदरजंग एन्क्लेव एक्सटेंशन, नई दिल्ली-110029
कोर्पोरेट व्यक्ति के परिसमापन प्रारंभ होने की तिथि	18 अप्रैल 2024
परिसमापक का नाम, पता, ईमेल पता, टेलीफोन नंबर और पंजीकरण संख्या	नाम: कनिष्क अरोड़ा कार्यालय का पता: 105, पहली मंजिल, 6ए/1 कबचूई, गंगा चौक, करोल बाग, नई दिल्ली - 110005 ईमेल आईडी: info@cskanishkarora.com टेलीफोन नं.: 9873128780 आईडीबीआई पंजीकरण संख्या: IBB/LIPA-002/IP-N01270/2023-2024/14327
श्रेष्ठ प्रस्तुत करने की अंतिम तिथि	17 मई 2024
द्वारा सूचना दी जाती है कि लॉयल्टी प्राइम इंडिया प्राइवेट लिमिटेड ने 18 अप्रैल 2024 से स्वैच्छिक समापन प्रक्रिया शुरू कर दिया है। लॉयल्टी प्राइम इंडिया प्राइवेट लिमिटेड के हितधारकों को समूह के साथ अपने दावे प्रस्तुत करने के 17 मई 2024 को या उससे पहले प्रविष्टि संख्या 07 के सामने उल्लिखित पते पर परिसमापक कहा जाता है। यदि लेनदारों को अपने दावों को केवल इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ प्रस्तुत करना होगा। सभी लेनदार व्यक्तिगत रूप से, आक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ दावे प्रस्तुत सकते हैं। के झूठे या धामक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा। क: 18.04.2024 1: नई दिल्ली	कनिष्क अरोड़ा आईडीबीआई पंजीकरण संख्या: IBB/LIPA-002/IP-N01270/2023-2024/14327

VENUS INDIA STRUCTURED FINANCE MASTER LIMITED (formerly Known as VISFF No.1 Ltd)

3rd Floor, Rogers House, No. 5 President John Kennedy Street, Port Louis, Mauritius
Tel: (230) 203.1100 ; Fax: (230) 203.1150

PUBLIC NOTICE

Notice is hereby given to the general public that, we the director of the Venus India Structured Finance Master Limited wish to inform you that we have lost the share certificate in Delhi, details of which are mentioned herein below:-

Share Certificate No.(s)	No. of Equity Shares	Distinctive Nos.
78	1,42,81,583	7,18,95,404 - 8,59,86,886
79	1,58,15,779	8,59,86,987 - 10,18,02,765
78	2,30,00,000	3,67,42,126 - 5,97,42,125

We are requesting to the Venus India Asset-Finance Private Limited to issue the duplicate share certificate. This notice is hereby given that any person whose interest is likely to be affected may intimate in writing to us or the Venus India Asset-Finance Private Limited, at its corporate office within 20 days from the date of publication of this notice stating the nature of interest and ground for objection

For Venus India Structured Finance Master Limited

Georges Valery Magon
Director

Sheik Mobamad Ally Shameem Kuremen
Director



हिंदुजा हाउसिंग फाइनेंस लिमिटेड

कोर्पोरेट कार्यालय: नं. 167-169, द्वितीय तल, अन्ना सार्वदे, हैदराबाद, पिन-500015
418, धनुष ताल, पूर्व ओपेस टावर-2,
नेशनली सुपार प्लेस, फ्रीडम फोर्स रोड, दिल्ली 110034

एक्सएन - सी प्रमोद थंड, 9990338750

कच्चा सूचना (अचल सम्पत्ति हेतु)

जबकि अधोहस्ताक्षरी ने वितीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित अधिनियम के प्रवर्तन के हिंदुजा हाउसिंग फाइनेंस लि. के प्राधिकृत अधिकारी होने तथा प्रतिभूति हित प्रवर्तन (नियमावली) 2002 (एक्ट 2002 का 54) के नियम 3 के साथ पठित धारा

LOYALTY PRIME INDIA PRIVATE LIMITED

Add: B-7/107A, Flat No 002 Ground Floor, Safdarjung Enclave Extension, New Delhi-110029
CIN: U74300DL2015FTC276705; Email: infosckonline.net; Ph. No: +91-9999579457

To
The Insolvency and Bankruptcy Board of India (IBBI)
7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus
New Delhi - 110001

Subject: Clarification for Delay in Filing under Voluntary Liquidation Process of Loyalty Prime India Private Limited

Respected Sir/Madam,

This is with reference to the voluntary liquidation process of **Loyalty Prime India Private Limited**, having CIN **U74300DL2015FTC276705**, initiated under Section 59 of the Insolvency and Bankruptcy Code, 2016 ("the Code") read with the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017.

The said delay in filing occurred due to inadvertent circumstances arising from procedural dependencies and coordination-related constraints involving verification and consolidation of statutory records. The delay was unintentional and bona fide, without any wilful or deliberate intent, and the filing was completed promptly upon resolution of the said inadvertent circumstances which was beyond the control of the Corporate Person and the Voluntary Liquidator.

In view of the foregoing, we humbly request the Hon'ble Board to kindly take the above clarification on record and **condone the delay**, considering the bona fide circumstances explained herein.

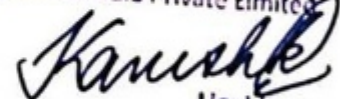
We assure the Hon'ble Board of our continued commitment to full and timely compliance with the provisions of the Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder.

Thanking you.

Yours faithfully,

For Loyalty Prime India Private Limited
(In Voluntary Liquidation)

For Loyalty Prime India Private Limited



Liquidator

KANISHK ARORA

VOLUNTARY LIQUIDATOR

IBBI Registration No.: IBBI/IPA-002/IP-N01270/2023-2024/14327

Address: 105, 1st FLOOR, 6A/1, GANGA CHAMBER,
WEA, KAROL BAGH, NEW DELHI-110005

Email: info@cskanishkarora.com

Contact No.: +91-9873128780